



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD

RO/2020/No. 2914

Dated: 01/07/2020

To

The Consultant Judicial,
Hon'ble NGT (P.B.),
New Delhi.

Sub:- Order passed in Execution Application no. 10/2020 in Original Application no. 492/2019 Sh. Gurmail Singh V/s State of Punjab.

Ref:- Hon'ble NGT order dated 04.03.2020.

It is intimated that The Block Development & Panchayat Office (BDPO), & Executive Engineer, Panchayati Raj, were issued show cause notice for violations under the Water (Prevention & Control of Pollution) Act, 1974 with an opportunity of personal hearing before the Competent Authority of the Board on 20.01.2020, wherein it was decided that:-

"The Environmental Engineer, Regional Office, PPCB, Jalandhar shall personally visit the site alongwith the Officers of the Panchayati Raj Department & BDPO alongwith complainant and submit his detailed report, within 3 days".

Accordingly, the village Kot Khurd was visited by a team comprising of Er. Kuldeep Singh, EE, Regional office, PPCB Jalandhar, Sh. Mahesh Kumar (BDPO), Sh. Manjit Singh (SDO Panchayati Raj), Sh. Raj Kumar (AE, Block Jalandhar East), Sh. Baldev Raj (Panchayat Secretary, Gram Panchayat, Village Kot Khurd) and Er. Guneet Sethi, AEE, PPCB, Regional office, Jalandhar on 20.01.2020. The Sarpanch of the village Smt. Ratan Kaur and other residents of the village were also present at site. During visit, it was observed that there are 2 no. ponds in the village. One pond is located at outskirts of village at a distance of about 500 mtr away from residential houses in the village and another pond is located adjacent to Sh. Gurmail Singh (complainant) house. The sewer line has been laid which partially carries sewage of the village to the pond present in the outskirt of the village and remaining effluent from the village is being discharged in the pond adjacent to complainant house. During visit, Sarpanch of the village informed that pond located adjacent to complaint house is quite old and was there before Sh. Gurmail Singh has constructed his house. Moreover, she informed that as per revenue record the land adjacent to Sh. Gurmail Singh house belongs to pond of the village and alleged that Sh. Gurmail Singh has illegally occupied a certain portion of that land. Sh. Gurmail Singh during visit verbally disclosed that he has constructed his house in the Year 1987-88. During visit, it was decided that Sarpanch and Panchayat Secretary of the village shall submit Revenue record, Jamabandi and any other relevant record of both the aforesaid ponds to Regional office, Jalandhar through BDPO Jalandhar by 24.01.2020. Moreover, Sh. Gurmail Singh (Complainant) vide PPCB letter no. 982 dated 12.02.2020 was requested to submit documentary proof of establishment of his house in which he is residing and is constructed adjacent to one of the pond of the village so that it can be ascertained whether complainant has constructed his house when that pond was in existence. The pond which is constructed in the outskirt and away from residential houses in the village was almost completely fill with sewage and

ਖੇਤਰੀ ਦਫਤਰ, ਨੇੜੇ ਪੀ,ਐਸ,ਆਈ,ਈ,ਸੀ ਵਾਟਰ ਟੈਂਕ, ਫੋਕਲ ਪੁਆਇੰਟ, ਜਲੰਧਰ।

REGIONAL OFFICE, NEAR PSIEC WATER TANK, FOCAL POINT, JALANDHAR

Phone: 0181-2600079 E-mail : eerojaladhar@gmail.com Web: www.ppcb.gov.in

villagers informed that sewage of the pond which is constructed adjacent to Sh. Gurmail Singh house, if diverted to this pond, will lead to back flow of sewage into their houses.

The BDPO vide its office letter no. 167 dated 24.01.2020 has submitted revenue record (i.e Jamabandi) of 1962-63, 1968-69, 1973-74 and 1978-79 as per which land adjacent to complainant house having khewat no. 124, khatoni no. 220 and Khasra no.406 (4-0) is registered as pond/chappar. Sh. Gurmail Singh vide its letter dated 19.02.2020 has submitted photograph of his house as proof of residing adjacent to the pond but has not submitted any documentary proof regarding establishment of his house. It is pertinent to mention here that land which is located outside lal lakir of the village is registered with khasra number in revenue record and not the land which is located within lal lakir of the village. Hence, it is clear that complainant house is located outside lal lakir of the village Kot Khurd which is not in residential area. Therefore, it was concluded that the complainant has misguided the Hon'ble NGT regarding establishment of new pond which is located adjacent to his residence and the Hon'ble NGT has passed the order in light of the wrong statement of Sh. Gurmail Singh (Complainant) and the following recommendations were made to the Competent Authority of the Board:

1. The Hon'ble NGT may be informed regarding the wrong statement of Sh. Gurmail Singh (Complainant) regarding establishment of new pond adjacent to his house as the revenue record shows that the pond is in existence before 1962 and the complainant has constructed his house outside lal lakir of village near pond in the Year 1987-88 as informed by the complainant during visit.
2. The XEN, Panchayat Raj be advised to evacuate total waste water/sewage present in the pond located in the outskirts of the village, so that entire sewage of the village can be diverted to this pond instead of pond which is in existence near the complainant house.
3. The Department of Soil & Conservation may be directed to make arrangements for utilization of waste water from the pond which is located in the outskirts of the village onto land for irrigation, to prevent back flow of sewage in houses of the villagers.

Accordingly, a show cause notice for violation of provisions of Water (Prevention & Control of Pollution) Act 1974 was issued by the Board on 27.05.2020 to The District Development & Panchayat Officer (DDPO), Jalandhar, The Executive Engineer, Department of Rural Development & Panchayat, Jalandhar and The Distt. Soil Conservation Officer, Soil & Water Conservation Department, Jalandhar, to file objections, if any, on the proposed action within 15 days in writing.

The Board has now issued notice u/s 33-A of the Water Act,1974 to the concerned authorities with personal hearing before Hon'ble Chairman of the Board on 09.07.2020, so kindly give 15 days time to Punjab Pollution Control Board to file reply/report in this matter.


Environmental Engineer
21/7/2020

ਖੇਤਰੀ ਦਫਤਰ, ਨੇੜੇ ਪੀ,ਐਸ,ਆਈ,ਈ,ਸੀ ਵਾਟਰ ਟੈਂਕ, ਫੋਕਲ ਪੁਆਇੰਟ, ਜਲੰਧਰ।

REGIONAL OFFICE, NEAR PSIEC WATER TANK, FOCAL POINT, JALANDHAR
Phone: 0181-2600079 E-mail : eerojaladhar@gmail.com Web: www.ppcb.gov.in